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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5982/2019

APEEJAY SCHOOL, SAKET Petitioner
Through: Mr.H.L. Tikku, Sr.Advocate with
Ms.Yashmeet Kaur, Advocate

versus

DIRECTORATE OF EDUCATION GOVERNMENT OF NCT
OF DELHI Respondent
Through: Mr.S.K. Tripathi, ASC, GNCTD
with Mr.Rishabh Oswal, Advocate

CORAM:
HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

% **27.05.2019**

CM APPL. 25859/2019 (for exemption)

1. Allowed, subject to all just exceptions.
2. The application stands disposed of.

W.P.(C) 5982/2019

1. Issue notice to the respondents to show cause as to why rule *nisi* be not issued, returnable on 22nd July, 2019.
2. Notices are accepted by Mr.S.K. Tripathi, learned ASC, for the GNCTD.
3. Counter affidavit be filed by the respondents within two weeks with advance copy to the petitioners, who may file rejoinder thereto, if any, within two weeks thereafter.



CM APPL. 25858/2019 (for direction)

4. Issue notice to the respondent, returnable on 22nd July, 2019.
5. Notice is accepted by Mr.S.K. Tripathi, learned ASC, for the GNCTD.
6. Till the next date of hearing, the petitioners are restrained from collecting the amount constituting interim fee hike in terms of circular dated 17th October, 2017, and the DOE is restrained from taking any coercive action against the petitioners on the basis of the impugned orders.

C.HARI SHANKAR, J

MAY 27, 2019
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